

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT – 2

ITEM No.229 – IA/924(AHM)2023
ITEM No.230 – IA/1100(AHM)2023
in
CP(IB)/114(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

AKZO Nobel India Ltd
(Financial Creditor)

V/s

Jivanjoyt Motors Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 30/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Nitu Chaturvedi, a.w Mr. Aditya Raval, Adv. Adv. in
IA/812(AHM)2023)

For the Liquidator : Mr. Sourit Arora, Counsel a.w Mr. Sanjay Shah,
Liquidator

For the Respondent : Mr. Pragati Bansal, Adv. for Mr. Ravi Pahwa, Adv.R-2&6

ORDER

IA/924(AHM)2023 & IA/1100(AHM)2023

Ld. Counsel for the Suspended Management seeks time to file rejoinder.

List for further consideration on 08.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)